

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9374/2024

(Arising out of impugned final judgment and order dated 01-07-2024 in BA No. 1606/2024 passed by the High Court of Delhi at New Delhi)

ZEESHAN HAIDER

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 150756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(Cr1) No. 9576/2024

(IA No.154655/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.154656/2024-EXEMPTION FROM FILING O.T.)

Date : 14-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Vikram Chaudhari, Sr. Adv.  
Mr. Rajat Bhardwaj, AOR  
Mrs. Ankita M Bhardwaj, Adv.  
Mr. Kaustubh Khanna, Adv.  
Mr. Rishi Sehgal, Adv.  
Ms. Arveen Sekhon, Adv.  
Mr. Saurav Kakroda, Adv.  
Ms. Muskaan Khurana, Adv.

Mr. Sidharth Dave, Sr. Adv.  
Mr. Manish Vaidhwan, Adv.  
Mr. Arun Khatri, Adv.  
Mr. Ankit Sharma, Adv.  
Mr. Sudhir Naagar, AOR

For Respondent(s)

Mr. Suryaprakash V.Raju, A.S.G.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Sushil Raaja, Adv.  
Mr. Samrat Goswami, Adv.

Mr. Arvind Kumar Sharma, AOR  
Ms. Aditi Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As per the order dated 20<sup>th</sup> September, 2024, the Registry ought to have submitted its explanation. Though the office report refers to an explanation submitted by the Listing branch, the same is not on record.

The Registry to ensure that the explanation is placed before this Court.

List on 21<sup>st</sup> October, 2024.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER